

# HIGH COURT OF JAMMU AND KASHMIR

( Office of the Registrar General at Jammu )

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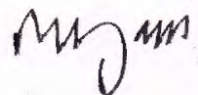
The All Principal District & Session Judges,  
State of J&K

NO: 33513-35/S Dt: 29/03/2017  
Subject :- Chief Justice Conference 2017

Sir,

Please find attached a compendium of questionnaires received from the Secretary General, Hon'ble Supreme Court of India New Delhi with the request to submit consolidated information, to the part of questionnaires strictly as per the prescribed Performa ( a copy whereof is attached ) which pertains to your Court and Courts Subordinate to you. The requisite information be sent to this Registry on or before 7<sup>th</sup>, April, 2017, through e.mail hc jmu-jk@nic.in or fax No. 0191-2539896 so as to enable us to send a consolidated response to the entire compendium of questionnaires to the Hon'ble Supreme court of India, New Delhi.

Yours faithfully,

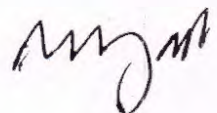


( R.S.Jain)

Registrar General

NO:- 33536/S/S Dated :- 29/03/2017

Copy forwarded to the Incharge N I C, High Court Wing, Jammu for uploading on High Court Web site



Registrar General

**Delay and arrears Committee**  
**Pendency in Subordinate Courts**

Sl. No.		01.01.2017-31.03.2017
1.	Number of such cases pending at the start of the quarter	
2.	Number of such cases instituted in the quarter	
3.	Number of such cases disposed of in the quarter	
4.	Number of such cases pending at end of quarter	
5.	Number of such cases pending at end of quarter that have been pending for more than 5 years	

Fast tracking of matters relating to Crimes against women, Senior Citizens, Marginalized Sections, Differently Abled persons and Prevention of Corruption Act Cases

**A. Prevention of Corruption Act**  
**Pendency of Cases**

Sl. No.		01.01.2017-31.03.2017
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 5 years at the end of quarter	

**B. Crime against women**  
**Pendency of Cases**

Sl. No.		01.01.2017-31.03.2017
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 5 years at the end of quarter	

**C. Crime against Senior Citizens**  
**Pendency of Cases**

Sl. No.		01.01.2017-31.03.2017
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 5 years at the end of quarter	

**D. Crimes Against Marginalized Sections**  
**Pendency of Cases**

Sl. No.		01.01.2017-31.03.2017
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 5 years at the end of quarter	

**E. Crimes Against Differently Abled persons  
Pendency of Cases**

Sl. No.		01.01.2017- 31.03.2017
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 5 years at the end of quarter	

**Monitoring mechanism for tracking the progress of cases to under-Trial Prisoners**

**A. Details Regarding Number of Under-Trial Prisoners in the State:**

Sl. No.		As on 31.03.2017
1.	Total number of inmates in all the jails of the State (including under-trial prisoners)	
2.	Total number of under-trial prisoners	
3.	Percentage under-trial prisoners	

**B. Detail regarding criminal cases pertaining to under-trial prisoners**

Sl. No.		As on 31.03.2017
1	Total number of criminal cases pending in the state (all categories including sessions Courts and magistrate Courts	
2	Total number of cases pertaining to Under-Trial prisoners	
3	Number of cases of the criminal cases of the Under-Trial prisoners having duration of :	
a)	Less than One year	
b)	1-3 years	
c)	3-5 years	
d)	5-10 years	
e)	More than 10 years	